



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 19th June, 2023

No. LGL.261/2022/21.— The following Act of the Assam Legislative Assembly which received assent of the Hon'ble Governor of Assam on 13th June, 2023 is hereby published for general information.

ASSAM ACT NO. XXX OF 2023

(Received the assent of the Governor on 13th June, 2023)

THE ASSAM SCIENCE AND TECHNOLOGY
UNIVERSITY (AMENDMENT) ACT, 2023

AN ACT

further to amend the Assam Science and Technology University Act, 2009.

Preamble	Whereas it is expedient to amend the Assam Science and Technology University Act, 2009, hereinafter called the principal Act, in the manner hereinafter appearing;	Assam Act No. III of 2010
	It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows:-	
Short title, extent and commencement	1. (1) The Act may be called the Assam Science and Technology University (Amendment) Act, 2023. (2) It shall have the like extent as the principal Act. (3) It shall come into force at once.	
Amendment of the Preamble	2. In the principal Act, in the Preamble, for the words "an affiliating University of Science and Technology at Guwahati" appearing in between the word "constitute" and the punctuation mark ".", the words "a teaching, research and affiliating University of Science and Technology and other allied subjects" shall be substituted.	
Amendment of section 4	3. In the principal Act, in section 4, in clause (xvi), the punctuation mark "." appearing at the end shall be substituted by the punctuation mark ";" and thereafter the following new clause (xvii) shall be inserted, namely:- “(xvii) to maintain and manage Assam Engineering College as Constituent College.”.	
Amendment of section 10	4. In the principal Act, in section 10, in sub-section (4), in the proviso, for the words and numbers "not be less than Rs. 25,000/- per mensem including all allowances" appearing between the word "shall" and the punctuation mark ".", the words "be as per Notification issued by Finance Department, Government of Assam" shall be substituted.	
Amendment of section 13	5. In the principal Act, in section 13, after sub-section (2), the following new sub-section (3) shall be inserted, namely:- “(3) The Registrar shall be appointed for a term of 5 (five) years and shall be eligible for re-appointment.”.	
Amendment of section 16	6. In the principal Act, in section 16, in sub-section (1), in clause A,- (i) for sub-clause (v) the following shall be substituted, namely:- “(v) the Senior-most Secretary to the Government of Assam in the Higher Education Department.”;	

- (ii) for sub-clause (viii) the following shall be substituted, namely:-
“(viii) the Principals of all Engineering Colleges of the State of Assam affiliated by the University.”.

Amendment of 7. In the principal Act, in section 27,-
section 27

- (i) in clause (iii), in second line, for the words “rupees ten thousand” appearing in between the words “exceeding” and “and to advise”, the words “rupees one lakh” shall be substituted;
- (ii) in clause (vii), the punctuation mark “.” appearing at the end shall be substituted by the punctuation mark “;” and thereafter the following new clause (viii) shall be inserted, namely:-
“(viii) the University may also create by Ordinance made in this behalf one or more separate special funds for the administration of endowments, trust or other grants for specific purposes.”.

GEETANJALI DAS SAIKIA,

Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.